

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/53/ND/2024

IN THE MATTER OF:

| | | |
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| Bank of Maharashtra | ... | Applicant |
| Versus | | |
| M/s Supertech Township Project Limited | ... | Respondent |

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|--------------------|---|
| For the Applicant | : Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya Sharma, Mr. Sahil Mr. G. S. Awana, Mr. Mayank Chaudhary, Advocates for Bank of Maharashtra |
| For the Respondent | : Mr. Lokesh Malik, Mr. Dhananjaya Sud, Advs. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Today, the matter is fixed for arguments. Learned Counsel for the respondent seeks an adjournment as arguing counsel is not available. Let this matter be posted to 13.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)